

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 30**

**IA 240/2024**

**IN**

**C.P. (IB)/2205(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **10.07.2024**

NAME OF THE PARTIES:      STATE BANK OF INDIA V/s JET AIRWAYS  
INDIA LIMITED

SECTION 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

1. Mr. Malhar Zatakia, Ld. Counsel for the Petitioner present. Mr. Digvijay Rai a/w Mr. Archit Mishra, Ld. Counsel for the Respondent / DIAL.
2. Ld. Counsel for the Monitoring Committee (MC) places on record an email dated 07.06.2024 from GMR group i.e. Delhi International Airport Authority (DIAL) responding to their email addressing their concerns. Counsel for the MC submits that they shall conclude the proposed arrangement in relation to operational area with them.
3. Ld. Counsel for the DIAL has raised another issue relating to the office space occupied by the Corporate Debtor and offers to shift their goods/equipment's in one or two cabins. Ld. Counsel for the MC is directed to have further instructions to sort out this issue.
4. List this matter for further consideration on **30.07.2024**.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

/NP/

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**